

197 *Appointment of* BHADRA 8, 1896 (SAKA) *Appointment of* 198
Member to J. C. *Member to J. C.*

will be consulted on all subjects, then we should follow that. Tomorrow, if Government comes and says that a particular item should be taken up and you say you don't want it, what will be the position? The Speaker will be put in a very awkward position. We have set some precedent. You consider it yourself and let me know. We will call a meeting of the Business Advisory Committee.

SHRI JYOTIRMOY BOSU: We can meet tomorrow.

श्री मधु लिमये कमसोमाइज कोजिये,
 उनका भा भाये श्री हमारा भा भाये ।

श्री मदन बिहारी बाजपेयी : मामवार
 को बुनाइये ।

श्री मधु लिमये । कल बुनाइये ।

MR. SPEAKER: Tomorrow is too short a notice.

I think the position is a little peculiar. The rules are also there. It does not come purely within the discretion of the Speaker. It is mentioned there 'in consultation with the Leader of the House'. It comes to the same thing. We meet, have an exchange of views and adjustments and then decide.

Do you accept this position or not?

SOME HON. MEMBERS: Ye.

SHRI JYOTIRMOY BOSU: I am on a point of order. I do not accept it.

MR. SPEAKER: I do not accept yours.

SHRI JYOTIRMOY BOSU. Sitting in the Chair, can you afford to say that?

MR. SPEAKER: I do not accept what he says. Now, Mr. Kureel Nothing else is coming on record. Unless a Member is called, nothing he says will come on record.

I am not calling any other Member. I have called Mr. Kureel.

Mr. Banerjee should not go on interrupting the proceedings in this manner. I do not approve of it. Let him please sit down now.

13.36 hrs.

PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI B. N. KUREEL (Ramsanchighat): I beg to move:

"That this House do appoint Shri K M Madhukar to the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963 in the vacancy caused by the resignation of Shrimati Roza Vidyadhar Deshpande".

MR. SPEAKER. The question is:

"That this House do appoint Shri K M. Madhukar to the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963 in the vacancy caused by the resignation of Shrimati Roza Vidyadhar Deshpande."

The motion was adopted